

[Sh. Syed Shahabuddin]

job, groupwise, should be related to a well defined catchment area. Some categories must be filled at local levels; some at district level, some at the State level and some at the national level. Lack of national policy is giving rise to situation of conflict between those who claim rights of domicile and the others. Mischievous forces exploit local grievances to rouse anti-national sentiments and organise agitations against linguistic or ethnic minorities as well as against migrants from other parts of the country. Therefore, a national consensus must be evolved for classification and categorisation of jobs and for definition of catchment areas for different categories. This should satisfy local aspirations to maximum possible extent and at the same time ensure a wider field of selection for jobs requiring higher level of skill or expertise.

I, therefore, request the Government to pay attention not only to generation of employment opportunities but also to the evolution of a national employment policy.

- (viii) **Demand for a Committee to review the provisions of the new Motor Vehicles Act and rules mark thereunder**

SHRI SHARAD DIGHE (Bombay North Central): Implementation of new Motor Vehicles Act has raised controversies and protests from different sections of vehicle owners and drivers. Taxi owners, truck owners, tourist car owners as well as school bus owners and private car owners are agitated and protests are lodged in the form of strikes and *morchas* particularly in cities like Bombay and Delhi. Several apprehensions have been expressed regarding the intended implementation of certain sections also. Many provisions are considered too harsh. I, therefore, urge upon the Ministry of Surface Transport to set up a Committee to review the implementation of new Motor Vehicles Act and to consider the grievances of the people with a view to revise the provisions of the Act and the Rules.

13.10 hrs.

The Lok Sabha adjourned for Lunch till ten minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Sixteen minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

**KARNATAKA BUDGET, 1989-90 -
GENERAL DISCUSSION AND DEMANDS
FOR GRANTS (KARNATAKA), 1989-90**

[*English*]

MR. DEPUTY-SPEAKER: The House will not take up further discussion on the Budget for the State of Karnataka for 1989-90 and further discussion and voting on the Demands for Grants in respect of the Budget for the State of Karnataka for 1989-90, items 12 and 13 together.

Shri Basavaraju to continue his speech.

SHRI G.S. BASAVARAJU (Tumkur): Mr. Deputy-Speaker, Sir, I continue my speech on the Karnataka Budget. What is the meaning of the Budget? It is a symbol of the aspirations of the people. Unfortunately, in Karnataka the Vote on Account was taken for six months. Never in the history of Karnataka, Vote on Account was taken for six months. Though Assembly was there, Assembly members were there, they took Vote on Account for six months only. This type of system should be dispensed with hereafter. When the new Government is likely to take over, or when elections are going to be held, only then Vote on Account maybe taken for a few months, but unfortunately, the then Government with malafide intentions took Vote on Account. This system is very bad and should be put to an end the, the deficit on record would be around Rs. 180 to Rs. 200 crores. My view is that it might go up to 300 crores of rupees, because there are some manipulations in the figures. For a small State